

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1022/GT/2025

Subject : Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.

Petition No. 980/GT/2025

Subject : Petition for approval of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2024 to 31.3.2029.

Petitioner : NSPCL

Respondents : DNHDDPDCL and 2 Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NSPCL
Shri Nihal Bhardwaj, Advocate, NSPCL
Shri Adarsh Singh, Advocate, NSPCL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that these Petitions have been filed for revision of tariff of Bhilai Expansion Power Plant for the tariff period 2019-24 and determination of tariff for the tariff period 2024-29. He further submitted that the Petitioner has already filed its replies to the Technical Validation (TV) letters dated 3.8.2026.

3. The Commission, after hearing the learned counsel for the Petitioner, directed to furnish the following additional information, on an affidavit, after serving a copy on the Respondents, on or before **21.10.2026**:

Petition No. 1022/GT/2025

- a) *The undischarged liabilities as on 31.3.2019 as per order dated 4.8.2022 in Petition no.192/GT/2020 were Rs. 353.42 Lakh. However, the Petitioner in the instant Petition has claimed the undischarged liabilities as on 1.4.2019 as Rs. 1009.73 Lakh. Justify the reason for variation and provide item-wise reconciliation of the allowed undischarged liabilities as on 31.3.2019 to the claimed undischarged liabilities as on 1.4.2019.*
- b) *In respect of the cost of IT equipment & software to be considered in Form-12, furnish the following additional details in respect of each year of the tariff period:*



(Rs. In lakh)					
Accrual Basis	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

(Rs. In lakh)					
Undischarged Liability	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

(Rs. In lakh)					
Cash Basis	2019-20	2020-21	2021-22	2022-23	2023-24
Opening cost included in the allowed capital cost					
Additional capitalization claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

4. The Respondents are permitted to file their respective replies on or before **11.11.2026** after serving a copy on the Petitioner, who may file its rejoinder(s), if any, on or before **23.11.2026**.

5. The Petitions shall be listed for hearing on **26.11.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)

